

Notice of application to appoint *guardian ad-litem*. (Rule 66)

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

In the matter of a minor and in the
matter of Suit No.
..... wherein is the Plaintiff and
..... is the defendant.
..... Petitioner.

To

Take notice that the plaintiff in the above suit has applied to this
Court to have or some other fit and proper person
appointed guardian for the suit of the said minor defendant and that the Prothonotary
and Senior Master will on the day of 19
proceed to appoint the said or some other fit and proper person to lie such
guardian unless you or any of you appear and show good cause against such
appointment or propose some more fitting person.

Dated this day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19 .

Advocate for